

(d) what are the steps taken by Government to minimise the delay in implementation of this project; and

(e) what is the estimated escalation in project cost due to this delay and whether it is proposed to identify and fix responsibility for this delay on concerned departments or individuals and take suitable action against them, if so, what are the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND):

(a) to (e) Sardar Sarovar Project has been found acceptable by the Technical Advisory Committees of the Planning Commission and is pending clearance from environmental and forest angle. Meanwhile construction of canal and foundation work or dam are in progress. The expenditure incurred till September, 1986, is Rs. 355 crores. The commitment charges are borne by Government of India and Government of Gujarat are not required to make any payment on this account. The increase in cost of a project is due to many factors including price increase due to delay. It is difficult to estimate the increase in cost due to delay in implementation.

2477. [Transferred to the 1st December, 1986].

Bagging of fertilizer of projects by SNAM

2478. **SHRIMATI RENUKA CHOWDHURY:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that SNAM has bagged fertilizer projects in our country in a row as reported in the 'Sunday Observer' of 26th October, 1986;

(b) if so, what are the details thereof and reasons for importing one type of technology for the above projects; and

(c) the steps taken by Government to ensure that chemical fertilizers are used in conjunction with organic fertilizers?

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZER IN THE MINISTRY OF AGRICULTURE (SHRI R. PRABHU): (a) and (b) Urea technology of Snamprogetti was selected in 1979 after a global evaluation by an

Expert Group. Accordingly, consultancy services of Snamprogetti have been utilised for the Thal Project of Rashtriya Chemicals & Fertilisers Ltd., Hazira project of KRIBHCO (both VI Plan projects), Guna project of National Fertilizers Limited, Aonla project of IFFCO and Jadishpur project of Indo-Gulf Fertilizers & Chemicals Corporation Ltd. (VII Plan projects).

(c) The State Governments are being advised regularly to promote the use of organic manures alongwith chemical fertilizers. As a result of these efforts, it is estimated that about 241.7 million tonnes of compost were utilised in 1985-86 to supplement the use of chemical fertilizers.

Kailash Cooperative Group Housing Society, Delhi

2479. **SHRI M. KADHARSHA:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Kailash Cooperative Housing Society which has been allotted land in Pitampura has bogus membership;

(b) if so, what are the details thereof;

(c) whether there are members in that Society who are not Indian citizens;

(d) whether such members are getting their shares transferred in other names fraudulently in connivance with office bearers of the society;

(e) what steps Government propose to take to ensure that all members of the Society are Indian Nationals and those who have change their nationality are not allowed to transfer their shares; and

(f) what are the names of persons which have been kept in waiting list and have since deposited the share money and membership enrolment fee and whether their money have been accounted for, if so, what are the Priority of persons in waiting list as per date of issue of receipt to them?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) The Registrar, Cooperative Societies, Delhi

Administration has intimated that no specific complaint about bogus membership of this Society has been received.

(b) Does not arise.

(c) It has been reported by the Registrar, Cooperative Societies that as per records of the Society all its members are Indian citizens. However, the Registrar has initiated necessary action to verify the nationality of 3 members of the Society who are serving abroad.

(d) No, Sir.

(e) The Registrar, Cooperative Societies, Delhi Admn. clears the membership of only Indian nationals for allotment of plot in accordance with the provisions of the Act and rules and bye-laws framed thereunder. The transfer of membership is allowed only in blood relations of the members who fulfil the requisite qualifications for membership. The membership of such members for allotment of plot/flat who have acquired foreign nationality is not considered by the Administration.

(f) The details are given in the Annexure [See Appendix, CXL, Annexure No. 94].

Licence for new sugar mills in Punjab

2480. SHRI HARVENDRA SINGH HANSPAL: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether the Government of Punjab has urged the Central Government to set up more sugar mills in the cooperative sector and also issue new licences for setting up of new sugar mills in the State;

(b) if so, the details thereof;

(c) since when the above proposal for granting licence to new sugar mills is pending with the Central Government; and

(d) by when a final decision is likely to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI GHULAM NABI AZAD):

(a) Yes, Sir.

(b) A statement giving the details of these applications is attached (See below).

(c) and (d) These applications were considered by the Government and rejection letters were issued to the mills.

Statement

Details of applications received in the Directorate of sugar through the Department of Industrial Development during the Seventh Five Year Plan for establishment of new sugar factories in the State of Punjab

S. No.	Name of the proposed mill	Date of receipt of application from the Deptt. of I.D.	Date on which the proposal was considered in the Licensing Committee meeting of the Deptt. of I.D.	Date on which the prima-facie rejection letter issued to mill	Date on representation against the prima-facie rejection letter if any
1	2	3	4	5	6
1	The Amritsar Coop. Sugar Mill Ltd., Ajnala, Teh. Ajnala. Distt. Amritsar, Punjab.	25-4-86	27-5-86	12-6-86	No representation either from the S.G. or from the party been received.

*S.G.—State Government.

I.D.— Industrial Development.